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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

RA 43/95 in OA No.2738/1992

New Delhi, this 22nd day of February, 1996

Hon'ble Shri B.K. Singh, Member(A)
Hon'ble Dr. A.Vedavalli, Member(J)

Shri Ved Prakashar
s/o Shri Arjun Dev
Khalasi under Inspector of Works
Northern Railway, Delhi .. Applicant

By Shri S.K. Sawhney, Advocate

versus

Union of India, through

1. The General Manager
Northern Railway, Baroda House, New Delhi
2. The Divl. Personnel Officer
Northern Railway, DRM Office
State Entry Road, New Delhi .. Respondents

By Shri H.K.Gangwani, Advocate

ORDER(oral)

Hon'ble Shri B.K. Singh

This review application pertains to industrial dispute. The Hon'ble Supreme Court in a recent judgement in the case of Hari Ram Vs. UOI has held that the Central Administrative Tribunal has no jurisdiction in the matter arising out of labour/industrial dispute. This being so, the decision of the Hon'ble Supreme Court is binding on us. The learned counsel for the applicant is directed to seek redressal from the competent forum. Thus, the RA is dismissed accordingly.

A.Vedavalli

(Dr. A. Vedavalli)
Member(J)

B

(B.K. Singh)
Member (A)

/gtv/